

CENTRAL ADMINISTRATIVE TRIBUNAL : PRINCIPAL BENCH

OA 2057/2003

New Delhi, this the 14th day of November, 2003

Hon'ble Sh. Shanker Raju, Member (J)
Hon'ble Sh. S.A.Singh, Member (A)

H.S.Kohli, Ex.Engineer, (u/s)
CPWD, R/o-239, Hari Nagar, New Delhi.
...Applicant
(By Advocate Sh. H.K.Sharma)

V E R S U S

1. Union of India through
Secretary, Ministry of Home Affairs
North Block, New Delhi.

2. Central Public Works Department
Sewa Bhawan, R.K.Puram, New Delhi.
(service to be effected through
its Secretary/Principal Officer)

...Respondents
(By Advocate Sh. R.P.Agarwal)

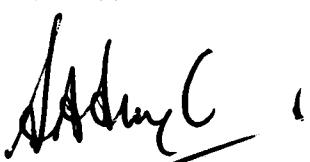
O R D E R (ORAL)

Shri Shanker Raju,

In view of an order passed by the respondents dated 28-10-2003 revoking the suspension of the applicant resorted to by an order dated 26-4-2002, this OA has rendered infructuous for all practical purposes.

2. However, it is contended by Sh. H.K.Sharma, learned counsel that as the applicant has not remained in the custody, the question of giving explanation sought on 25-6-2002 does not arise.

3. In the above view of the matter, OA is disposed of with directions to the respondents to take a decision on the explanation within one month from the date of receipt of a copy of this order.


(S.A.Singh)
Member (A)

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(Shanker Raju)
Member (J)